

"That this House agrees with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th March, 1968."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Now we will take up the introduction of Bills.

16.09 hrs.

**CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL\***

*Amendment of Section 16.*

श्री निहाल सिंह : (चंदौली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया संहिता 1908 में प्राग संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

*The motion was adopted.*

श्री निहाल सिंह : मैं विधेयक को पेश करता हूँ।

MR. DEPUTY-SPEAKER: Shri M. Narayan Reddy . . . absent. Shri Hem Raj.

**LAND ACQUISITION (AMENDMENT) BILL\***  
(Amendment of sections 3, 5A etc.)

SHRI HEM RAJ (Kangra): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

*The motion was adopted.*

SHRI HEM RAJ: I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of Article 329)*

श्री शिवचन्द्र झा (मधुवनी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में प्रागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री शिवचन्द्र झा : मैं विधेयक को पेश करता हूँ।

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of article 75 and 164)*

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में प्रागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*